

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

C.P.(IB)501/MB/2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 24.04.2024

NAME OF THE PARTIES: CARYAIRE EQUIPMENTS INDIA PVT. LTD V/s
WEATHERSPELL AIRCON ENGINEERS
PVT. LTD.

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv. Samrudhi Gholap h/f Adv. Raghavendra Mehrotra appeared for the Petitioner.
2. Learned Counsel for the Respondent present.
3. Learned Counsel for the Petitioner is directed to place on record evidence of service of demand notice dated 28.08.2019.
4. Respondent is directed to place on record hard copies of the reply in two sets before the next date of hearing.
5. Registry is directed to accept hard copies of reply.
6. List this matter on **07.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)